अत्यावश्यक वस्तु अधिनियम, 1955 की धारा (3) की उपधारा (6) के अधीन, दिनांक 9 अगस्त, 1969 के भारत के राजपत्र में अधिसूचना संख्या एस० ओ० 3149 और एस० ओ० 3150 में प्रकाशित कपास नियंत्रण (दूसरा संशोधन) आदेश, 1969 की एक प्रति सभा पटल पर रखता हूं ।

[*Placed in Library. See* No. LT-1927/69.]

11.07 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 26th August, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE OF PRIVILEGES

EIGHTH REPORT

SHRI R. BARUA (Jorhat): I beg to present the Eighth Report of the Committee of Privileges.

COMMITTEE ON GOVERNMENT ASSURANCES

(i) SIXTH REPORT

श्री महाराज सिंह भारती (मेरठ) : मैं सरकारी आश्वासनों सम्बन्धी समिति का छठा प्रतिवेदन पेश करता हूं ।

(ii) EVIDENCE

श्री महाराज सिंह भारती : मैं सरकारी आश्वासनों सम्बन्धी समिति के समक्ष दिये गये साक्ष्य की एक प्रति सभा पटल पर रखता हूं ।

PETITION RE. IMPLEMENTATION OF BAN ON PRODUCTION OF COLOURED SAREES ON POWER LOOMS.

श्री न० रा० देवघरे (नागपुर) : मैं विद्युत चालित करघों पर रंगीन साड़ियों के उत्पादन पर प्रतिबन्ध को लागू करने के बारे में श्री के० पी० अनन्तराव, प्रधान कासरगोड़ बुनकर सहकारी पी० एण्ड एस० समिति लिमिटेड, कासरगोड़ (केरल) तथा लगभग 33,600 अन्य व्यक्तियों द्वारा हस्ताक्षरित एक याचिका पेश करता हूं ।

11.8 hrs.

STATEMENT RE COTTON PRICE POLICY

अध्यक्ष महोदय : श्री भगत ।

श्री देवराव पाटिल (यवतमाल) : इस वक्तव्य के पहले मैं आपसे एक निवेदन करना चाहता हूं । कपास का साल कल से शुरू होने वाला है । मंत्री महोदय की नीति यही रही है कि कपास के मूल्यों के बारे में वह अपनी नीति की घोषणा सत्र के आखिरी दिन करते हैं । यह पहली बार नहीं है । पिछले साल भी उन्होंने ऐसा ही किया था । सत्र के आखिरी दिन वह इसकी घोषणा करते हैं । शायद यह इसलिए होता है कि सदन उस पर चर्चा न कर सके । मैं आपकी मार्फत उन से पूछना चाहता हूं कि हम लोगों को इस पर वहम करने से वह वंचित क्यों करते हैं ?

श्री हुकम चन्द कछवाय (उज्जैन) : एक आध मौका तो देना चाहिये वहम करने का ।

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): Mr. Speaker, Sir, I rise to make a statement on the decisions taken by the Government regarding the cotton price policy for the Cotton Year 1969-70, which will start on 1st September, 1969. As the Honourable Members are aware, statutory controls on prices of cotton were removed with effect from 1st September, 1967. During the cotton years 1967-68 and 1968-69, an attempt was made

to influence the prices of cotton by regulating credit and stock controls and marketing practices. At the same time, with a view to assuring the grower a minimum economic return, support prices were announced in each of these years, and an assurance was given that Government would be prepared to make purchases of all quantities of cotton offered for sale at the support prices. However, the prices of cotton ruled at a level considerably above the level of support prices and it did not become necessary to make any purchase at the support prices. On the whole, the policy worked fairly successfully during the two years.

It has been decided to continue the existing policy for the year 1967—70. As at present, there will be no control on the prices of cotton. On the advice of the Agricultural Prices Commission, support prices for the cotton year 1969-70 have been fixed at the same level as for the year 1968-69. It may, however, be pointed out that the actual prices of cotton are determined by market conditions and the responsibility of the Government is to ensure that in case of fall of prices to uneconomic levels, Government would make purchases of the quantities of cotton offered to it at the support prices.

The question of canalisation of the imports of cotton through a public sector agency has been considered in the light of the recommendations of the Agricultural Prices Commission. In order to maximise the advantage of such canalisation, a framework is required to be evolved in which the needed skills may be properly organised. This will take some time while immediate steps have to be taken for the import of cotton from Sudan and U.A.R. in accordance with the agreements already entered into with these two countries. It has, therefore, been decided to continue to regulate imports of cotton in 1969-70 on the same basis as in 1968-69. During the year, every effort will be made to evolve a new framework for introduction of the policy of canalisation of cotton import in the year 1970-71. It is expected that the public sector agency to be set up for the import of cotton will also perform the functions of a buffer stock agency for imported cotton as well as indigenous cotton.

11.12 hrs.

INTERNATIONAL MONETARY FUND AND BANK (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, I beg to move for leave to introduce a Bill further to amend the International Monetary Fund and Bank Act, 1945.

MR. SPEAKER: The question is:

श्री शिवचन्द्र झा (मधुबनी) : अध्यक्ष महोदय, मैंने आपको नोटिस दिया है कि मैं इस विधेयक का इन्ट्रोडक्शन स्टेज पर विरोध करना चाहता हूं ।

अध्यक्ष महोदय : मुझे आपका नोटिस नहीं मिला है ।

श्री शिव चन्द्र झा : मैंने आज 10 बजे दिया था । आप अपने आफिस में पूछवाइये । अगर कोई गुम कर दे, तो इसमें मेरा दोष तो नहीं है ।

मैं इस इन्टरनेशनल मानिटरी फंड एण्ड बैंक (ऐमेंडमेंट) विधेयक का विरोध करता हूं । इन्टरनेशनल मानिटरी फण्ड के द्वारा स्पेशल ड्राइंग राइट्स की व्यवस्था शुरू हो रही है और वह कुछ महीनों के बाद लागू होगी, जिससे उन मुल्कों के लिए ऐक रास्ता निकाला जायेगा, एकफलेक्सिबल व्यवस्था की जायेगी, जिनके सामने फारेन रिजर्व की दिक्कतें हैं । खास तौर से अविकसित मुल्कों के लिए यह व्यवस्था अच्छी हो सकती है । लेकिन वर्ल्ड बैंक रेट को 1 परसेंट बढ़ा दिया है । मैं यह जानना चाहता हूं कि क्या सरकार ने

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 30-8-69.